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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00926 of 2015
Cuttack, this the 7th day of January, 2016

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Akrur Moharana,
aged about 62 years,
S/o- Late Nabaghan Moharana,
Permanent resident of Chandapada,
PO- Tipuri, Dist- Puri, Odisha.

...Applicant
(Advocates: M/s. K.Ray, P.K.Patra)

VERSUS
Union of India represented through its

1. General Manager,
E.Co.Rly, At- Rail Sadan,
Chandrasekharpur, Bhubaneswar,
Dist. Khurda.
2. Addl. Divisional Railway Manager,
E.Co.Rly, Khurda Road,
Dist. Khurda.
3. Sr. Divisional Personnel Officer,
E.Co.Rly, Khurda Road,
Dist. Khurda.

... Respondents
(Advocate: Mr. T.Rath)

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. K.Ray, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to

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give him the benefits and wages of Sr. Tech. (Carpenter) post from the date his juniors were promoted.

3. We find from the record that the applicant has made two representations under Annexures-A/2 and A/3 before Respondent No.3 in which no details have been mentioned regarding who are his juniors, from which date they got the benefits and from which date the applicant is claiming his benefits. On the other hand, Mr. T.Rath, Ld. Standing Counsel for the Railways, also brought to our notice that though the person is working under the Mechanical Department neither the head of the Mechanical Department has been made party nor the representation has been filed before him or has been channelized through him. At this point, Mr. Ray prays to withdraw this O.A. to file a comprehensive representation within a period of one month before the appropriate authority giving all the details such as the particulars of the juniors who were similarly placed and have been granted the benefits and from which date the applicant is claiming benefits of such wages. Prayer is allowed. If any such representation is filed by the applicant within a period of one month from today then the same will be considered and disposed of by the appropriate authority within a further period of three months from the date of receipt of the representation. Applicant is at liberty to annex a copy of this order along with his representation.

4. With the aforesaid observation and direction, this O.A. stands disposed of being withdrawn. No costs.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)